

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 410/2017

PS : Rajouri Garden

U/s : 498A/406/34 IPC

State Vs. Tejinder Pal Singh

Bail Application No. 2213

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Cancellation of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
None for applicant- accused.

None has appeared on behalf of either of the parties despite repeated calls.

Put up for appearance of parties and for further consideration of the instant application on **17.06.2020**.

↓
(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 96/2020

PS : Paschim Vihar

U/s : 420 IPC

State Vs. Rohit Khara

Bail Application No. 747

27.05.2020

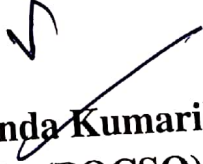
Matter taken up in view of Covid-19 pandemic and national lockdown.

First anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
ASI Rajender on behalf of IO in person.
None for applicant- accused.

None has appeared on behalf of the applicant-accused.

Put up for appearance of the applicant-accused on 16.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 06/2020

PS : Nangloi

U/s : 308/34 IPC

State Vs. Hemant

Bail Application No. 39

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
None for applicant-accused.

None has appeared on behalf of the applicant-accused.

Put up for appearance of the applicant-accused on 17.06.2020.

(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 144/2020
PS : Khyala
U/s : 354A,B,D IPC &
Sections 8/12 of POCSO Act
State Vs. Lalit Sonkar

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.


Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Arpit Bhalla, Ld Counsel for applicant- accused.

Heard. Records perused.

Interim bail has been sought on the basis of minutes of meeting of Hon'ble HPC dated 07.04.2020 as well as U/s 167 (2) Cr.P.C..

Let a report be called from the IO in respect of applicability of Section 167 (2) Cr.P.C. as well as report on the previous involvement of the applicant-accused.

Let Certificate of good conduct of accused during his custody period be also summoned from the concerned Jail Superintendent for 29.05.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 108/2009

PS : Mianwali Nagar

U/s : 302/34 IPC

State Vs. Paramjeet Dalal @ Monnu

27.05.2020


Matter taken up in view of Covid-19 pandemic and national lockdown.

This is an application for early hearing.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
ASI Rajender on behalf of the IO in person.
Shri Jitender Yadav, Ld. Counsel for Complainant.
Shri Rajesh Kaushik, Ld Counsel for applicant- accused.

Heard. Records perused.

Let application be taken up with the concerned bail application for consideration on **28.05.2020**.


(Vrinda Kumari) :
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 470/2014

PS : Paschim Vihar West

U/s : 307/346 IPC

State Vs. Akash @ Chotte

27.05.2020

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused Akash @ Chotte.

Present: Ms. Promila Singh, Ld. Addl. PP for the State
Shri Mohd. Iliyas, Ld Counsel for applicant-accused Akash @ Chotte.
IO/ASI Bhagirath, PS Paschim Vihar West in person.

SCRB Report of the accused filed by the IO showing previous involements of the applicant-accused.

At this stage, Ld. Counsel for applicant-accused submits that he wants to withdraw the instant bail application as he wantes to move regular bail application.

Statement of Ld. Counsel for applicant-accused has been recorded separately to this effect.

In view of the statement of Ld. Counsel for the applicant-accused Akash @ Chotte, the bail application filed on behalf of the applicant-accused Akash @ Chotte is dismissed as not pressed with liberty to file fresh application.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/

27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 470/2014

PS : Paschim Vihar West

U/s : 307/346 IPC

State Vs. Akash @ Chotte

27.05.2020

Statement of Shri Mohd. Ilyas, Advocate, Enrolment No. D-3946/2016, Seat No. 104, Bar Room No. 1, Civil Side, Tis Hazari, Ld. Counsel for the Applicant-accused.

AT BAR

I have the instructions of the applicant-accused Akash @ Chhote to make the following statement. The present bail application may be disposed of as not pressed with liberty to file afresh appropriate application.

RO&AC

(Vrinda Kumari)
ASJ- 07 (POCSO)/
WEST/THC/Delhi/

27.05.2020

Mohd Ilyas
@ 3946/2016
Delhi
27-5-20

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI
VIDEO CONFERENCING

FIR No.: 95/2018
PS : Bara Hindu Rao
U/s : 376/354C/506 IPC
State Vs. Tarun Jain @ Tushar

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Dr. A P Singh, Ld Counsel for applicant- accused through Cisco Webex Video Conference.

Heard. Records perused.

Reply of the IO be summoned for the next date of hearing.

Let a detailed report regarding the medical condition of the applicant-accused be called from the concerned Jail Superintendent, Jail No. 14, Mandoli Jail for the next date of hearing.

Issue notice of the bail application to the Complainant/Victim through the IO for the next date of hearing.

Put up for consideration on 29.05.2020.

✓
(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/

27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 140/2019

PS : Punjabi Bagh

U/s : 392/397/34 IPC

State Vs. Aashish Pandey

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.


Third Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
None for applicant-accused.

Reply of the IO received.

The previous Bail Orders dated 13.04.2020 and 15.04.2020 have not been placed on record by Ld. Counsel for applicant-accused.

Now to come up for appearance of applicant-accused and for further consideration on 30.05.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 318/2018

PS : Patel Nagar

U/s : 147/148/149/186/307/353/34 IPC

State Vs. Lal Singh @ Randhir Singh

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

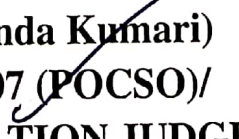
Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Neeraj Deora, Ld Proxy Counsel for applicant- accused through
whatsapp video call.

Ld. Proxy Counsel has been contacted telephonically as no email address was provided in the bail application because of which link for video conferencing could be sent. Ld. Proxy Counsel for the applicant-accused has been heard through whatsapp video call on the mobile phone of the Ahlmad of this Court.

Ld. Proxy Counsel has submitted that the main Counsel is unwell and has prayed for listing the matter for physical hearing in the Court on the next date of hearing.

Now to come up for consideration of the application on **04.06.2020**.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 309/2019

PS : Moti Nagar

U/s : 376DA/366A/354A IPC &

Sections 6/8 of POCSO Act

State Vs. Ankit Chaudhary

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

**Present: Ms. Promila Singh, Ld. Addl. P P for the State
IO W/SI Rajani in person.
None for applicant- accused.**

None has appeared on behalf of the applicant-accused despite repeated calls.


Reply of the IO filed. It is merely mentioned that victim shall be available through video conferencing. Details for video conferencing such as E-Mail of the concerned person and their phone number has not been provided.

IO has sought an opportunity to provide the same on the next date of hearing in the form of detailed reply.

The request is allowed.

Put up for appearance of accused as well as detailed report of the IO for

01.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 148/2017
PS : Khyala
U/s : 302/34 IPC
State Vs. Kuldeep

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

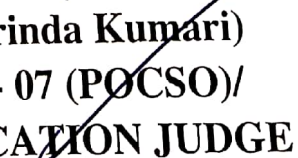
Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Pradeep Kumara Anand, Ld Counsel for applicant-accused.

Heard. Records perused.

Reply of Inspector Arvind Kumar, PS Khyala received in which it is stated that IO/Inspector Bhupesh Kumar be summoned for clarification regarding facts.

Let reply of the IO be called alongwith details of the case for the next date of hearing. Let previous involvement report of the accused be also summoned through IO for 30.05.2020.

Let Certificate of good conduct of accused during his custody period be also summoned from the concerned Jail Superintendent for 30.05.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 202/2018
PS : Tilak Nagar
U/s : 392/397/120B/411/34 IPC &
Section 25/27 Arms Act
State Vs. Arif @ Shokin

27.05.2020

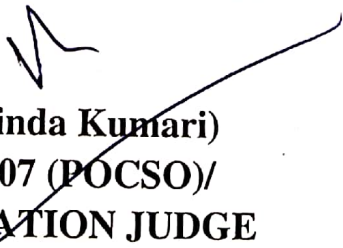
Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State

It has been telephonically informed by Ld. Counsel for applicant-accused to the staff of the Court that he was unable to join the video conference on Cisco Webex because of poor connectivity. He has requested for adjourning the matter and he would want to appear in the Court himself to argue the matter.

Let the matter be taken up for consideration on 30.05.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/

27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 33/2015

PS : Ranjeet Nagar

U/s : 392/397/411/34 IPC &

Section 25/27/54/59 Arms Act

State Vs. Mohd. Yusuf

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.


Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-
accused.

Present:

Ms. Promila Singh, Ld. Addl. P P for the State
Shri P K Garg, Ld Counsel for applicant- accused.

Heard. Records perused.

Report of the IO be called for 01.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 162/2020
PS : Khyala
U/s : 307/34 IPC &
Section 25/54/59 Arms Act
State Vs. Vinod

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

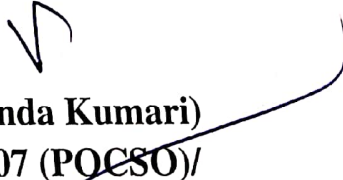
Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Zia AFroz, Ld Counsel for applicant- accused through Cisco
Webex video conferencing.

Heard. Records perused.

It is submitted that accused is in JC for past more than one year since
13.05.2019.

Let reply including previous involvement report of the applicant-accused
be summoned for **02.06.2020**.

Let Certificate of good conduct of applicant-accused during his custody
period be also summoned from the concerned Jail Superintendent for **02.06.2020**.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 162/2020

PS : Khyala

U/s : 307/34 IPC &

Section 25/54/59 Arms Act

State Vs. Vikas @ Andhera

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

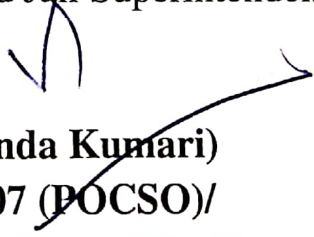
Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Zia AFroz, Ld Counsel for applicant- accused through Cisco Webex video conferencing.

Heard. Records perused.

It is submitted that accused is in JC for past more than one year since 13.05.2019.

Let reply including previous involvement report of the applicant-accused be summoned for **02.06.2020**.

Let Certificate of good conduct of applicant-accused during his custody period be also summoned from the concerned Jail Superintendent for **02.06.2020**.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/

27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 538/2014

PS : Moti Nagar

U/s : 302/186/353/109/34 IPC &

Section 132/179 M V Act

State Vs. Raman Kant

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for a period of 30 days.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Puneet, Ld Counsel for applicant- accused through Cisco Webex video conferencing.

Heard. Records perused.

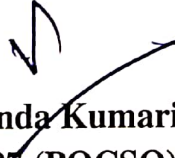
Satisfactory report of the concerned Jail Superintendent has been received.

Report of the IO received today shows that the accused does not have any previous or any other involvement.

The custody period of the accused has, however, not been verified either by the IO or the concerned Jail Superintendent.

Let reports be called from the IO as well as the concerned Jail Superintendent regarding the period of custody of the applicant-accused in the instant case.

Put up for same and further consideration on 29.05.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/

27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 585/2016

PS : Ranhola

U/s : 302/34 IPC &

25/27 Arms Act

State Vs. Amit @ Meeta

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

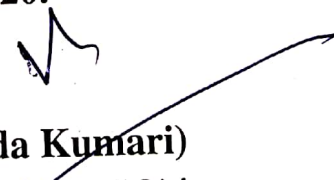
Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Akshay Shokeen, Ld Counsel for applicant- accused through Cisco Webex video conferencing.

Heard. Records perused.

Let reply including period of custody of accused in the present case and previous involvement report of the accused be summoned for 29.05.2020.

Let Certificate of good conduct of accused during his custody period alongwith report on the period of custody in the present case be also summoned from the concerned Jail Superintendent for 29.05.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/

27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 236/2016

PS : Khyala

U/s : 302/452/341/324/120B IPC

State Vs. Raju Kumar

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.


Present: Ms. Promila Singh, Ld. Addl. P-P for the State
Shri Puneet Jaiswal, Ld Counsel for applicant-accused through Cisco
Webex video conferencing.

Heard. Records perused.

It is submitted by Ld. Counsel for the applicant-accused that accused is in JC since May 2016.

Let reply including period of custody of accused in the present case and previous involvement report of the accused be summoned for **01.06.2020**.

Let Certificate of good conduct of accused during his custody period alongwith report on the period of custody in the present case be also summoned from the concerned Jail Superintendent for **01.06.2020**.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 819/2015
PS : Tilak Nagar
U/s : 302 IPC
State Vs. Anoop

27.05.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Vineet Jain, Ld Counsel for applicant- accused.

Heard. Records perused.

Let verification report regarding death of the father of the applicant-accused be called for **2:00 pm today itself.**



(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 819/2015

PS : Tilak Nagar

U/s : 302 IPC

State Vs. Anoop

27.05.2020

(At 2:45 pm)

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

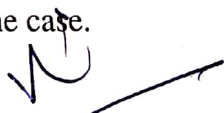
Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Vineet Jain, Ld Counsel for applicant- accused.

Heard: Records perused.

Verification Report of the IO has been received. As per the report, father of the applicant-accused expired on 26.05.2020.

In these exceptional circumstances, **applicant-accused Anoop S/o Shri Chanderbhan is admitted to interim bail for a period of 30 days from today upon furnishing of Personal Bond in sum of Rs 10,000/- to the satisfaction of Jail Superintendent subject to the condition that he shall not contact any of the witnesses in any manner and shall not misuse the interim bail. Upon expiry of the said period, he shall immediately surrender before the concerned Jail Superintendent.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020

*Dasti Order
Received*

Margit Jain

D-7-40/18

27/05/2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 188/20

PS : Khyala

U/s : 326B IPC

State Vs. Raj Kumar Pathak (Raju Jha)

Bail Application No. 1117

27.05.2020


Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State
Shri Mriyunjay Singh, Ld Counsel for applicant- accused through Cisco
Webex video conferencing.

Heard. Records perused.

Let reply of the IO be called for 30.05.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
27.05.2020